NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.451/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th January 2018, 10.30 A.M

Name	of the Company	Parasar Chatterjee -Vs-C	Classic Cuisine Pvt.Ltd.	
Under Section		241/242		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
>. -	PETO BROT PATITA P AVIK CH	O KUMAR MITA ABAN BISHWAY OUDHARI, HAU	RA, Adv) lown	Man
١.	Rahulf	addy, Adv.	3 Resp. 2.	PanAh 5/1/13
1	Amfam (Don Adv. K	Respondent NO. 3.	Clas 1

ORDER

Ld. Counsel for the petitioner and the respondent nos. 2 and 3 is present.

Ld. Counsel for the respondent no. 3 made a request that time may be given for filing reply. Time has already been given for filing reply. Again 15 days time is allowed subject to payment of Rs.5,000/- as cost, which shall be paid in the

account of Prime Minister National Relief Fund, with a copy in advance to the opposite party.

Ld. Counsel for the petitioner made a request that time may be given for filing rejoinder. 7 days' time is granted for filing rejoinder, if any, after submissions of reply by the respondent no.3, with a copy in advance to the opposite parties.

List it on 19/02/2018.

(Jinan K.R.) Member (I)

(V.P.Singh)
Per (J)

Member (J)